

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.372/2004

Dated Wednesday this the 30th day of June, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

R.Ramadas  
Retired Deputy Collector (LA)  
Kollam.  
Residing at "Sreevalsam"  
Vettuvani, Harippad P.O.

Applicant

(By advocate Mr.C.P.Sudhakara Prasad)

Versus

1. Union of India, represented by  
its Secretary  
Personnel and Administration Department  
Central Secretariat  
New Delhi.
2. State of Kerala represented by  
the Chief Secretary to Government  
Government Secretariat  
Thiruvananthapuram.
3. Union Public Service Commission  
represented by its Secretary  
Shajahan Road, New Delhi.
4. The Selection Committee for selection to  
the Indian Administrative Service, constituted  
under Regulation 3 of the I.A.S.(Appointment  
by Promotion) Regulations, 1955, represented  
by its Chairman, UPSC, New Delhi. Respondents

(By advocate Mr.C.Rajendran, SCGSC (R1,3&4)  
By Mr.A.Renjith A, GP (R2)

The application having been heard on 30th June, 2004 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

R.Ramadas, the applicant who retired from service as  
Deputy Collector in the State Civil Service, has filed this  
application praying that the second respondent be directed to  
forward the name of the applicant to the 4th respondent for  
considering him for appointment by promotion to the IAS for the  
vacancies which arose during the year 2002 and for a direction to

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the respondents to consider the applicant for promotion to the IAS to one of the vacancies which arose during the year 2002 in accordance with the 2nd proviso to Rule 5(3) of the IAS (Appointment by Promotion) Regulations, 1955 and declaring that the applicant having not completed 54 years as on 1.1.2002 is entitled to be considered for appointment to IAS by promotion.

2. The second respondent has filed a statement in which it has been contended, inter-alia- that as there was no vacancy in the year 2002, no committee was required to be met and that the applicant in any case was ineligible.

3. Taking note of what is stated in the statement, learned counsel of the applicant stated that the above statement may be recorded and the application may be closed without any direction.

4. Accordingly, this application is closed without any order as to costs.

Dated 30th June 2004.

H. P. DAS

ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN  
VICE CHAIRMAN